

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 597 of 2020**

**IN THE MATTER OF:**

**HEC Infra Projects Ltd.**

**...Appellant**

**Versus**

**Jyoti Ltd.**

**...Respondent**

**Present:-**

**For Appellant: Ms. Anushree Kapadia, Ms. Megha Jani and  
Mr. Ashutosh Ghade, Advocates.**

**For Respondent: Ms. Varsha Banerjee, Advocate.**

**O R D E R**  
**(Virtual Mode)**

**16.09.2020** On 25.08.2020, the matter was heard by three Judges Bench. Thereafter, the matter has been listed today.

From the perusal of the Record, it appears that Company Petition (IB) No. 386 of 2018 (Jyoti Limited Vs. HEC Infra Projects Limited) was heard along with Company Petition (IB) No. 435 of 2019 (HEC Infra Projects Limited Vs. Jyoti Limited) and Written Submissions was filed before the Ld. NCLT, Ahmadabad which reveals from Annexure A-57 at page 250 of the Appeal Paper Book.

On query made by this Tribunal, the Learned Counsel for the Appellant informs that Company Petition (IB) No. 386 of 2018 is still pending before the Ld. NCLT, Ahmadabad Bench and the matter is further listed for hearing on 21<sup>st</sup> September, 2020.

List this case before the Appropriate Bench after taking permission of the Hon'ble Acting Chairperson **on 05<sup>th</sup> October, 2020.**

On that day, the Learned Counsel for the Parties will inform this Tribunal about the Current Status of the Company Petition (IB) No. 386 of 2018.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Shreesha Merla]**  
**Member (Technical)**